

**Central Administrative Tribunal
Principal Bench**

**CP No.551/2016
OA No.2524/2016**

New Delhi, this the 17th day of January, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Ms. Nita Chowdhury, Member (A)**

Dr. A. S. Narayana Rao. - Applicant
(Applicant is present)

VERSUS

Shri Rajinder Khanna
Secretary (R)
Cabinet Secretariat - Respondent

(By Advocate : Shri Gyanendra Singh)

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman:

Compliance report has been filed by Shri Gyanendra Singh, learned counsel for the respondents placing on record copy of an order dated 26.12.2016 whereby the respondents have mentioned that notice has been issued by Hon'ble High Court against the judgment/order of acquittal dated 11.12.2015 passed by Special CBI Court, Tis Hazari, New Delhi in favour of the applicant in a criminal case, and thus, he is only entitled to subsistence allowance which has been paid to him. Since the direction was only to consider applicant's representation, the same having been done, present contempt proceedings are dropped. The applicant submits that he may be allowed to challenge the order dated 26.12.2016. He is entitled to do so in accordance with law.

**(Nita Chowdhury)
Member (A)**

**(Justice Permod Kohli)
Chairman**

/pj/